

ITEM NO.56

COURT NO.9

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 26798/2025

[Arising out of impugned final judgment and order dated 07-04-2025 in WA No. 894/2025 passed by the High Court of Madhya Pradesh at Gwalior]

MANAGING DIRECTOR, M.P. STATE
AGRICULTURAL MARKETING BOARD & ORS.

PETITIONER(S)

VERSUS

HARPAL SINGH & ORS.

RESPONDENT(S)

(IA No. 215554/2025 - CONDONATION OF DELAY IN FILING, IA No. 215555/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 215556/2025 - EXEMPTION FROM FILING O.T.)

Date : 28-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Mr. Sunny Choudhary, AOR
Mr. Mayur Chaturvedi, Adv.

For Respondent(s) :

Ms. Seema Kushwaha, Adv.
Mr. Sunil Prakash Pandey, Adv.
Mr. Niteen Kumar Sinha, AOR
Mr. Swaraj Maurya, Adv.
Mr. Saurabh Kumar, Adv.

Mr. Abhimanyu Singh GA, Adv.
Mr. Yashraj Singh Bundela, AOR
Mrs. Pratima Singh, Adv.
Mr. Arpit Garg, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

1. Leave granted.
2. The appeal is dismissed in terms of the signed order,
which is placed on the file.

(POOJA SHARMA)
AR-CUM-PS

(MANOJ KUMAR)
COURT MASTER (NSH)